

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.1208/2020**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2020**  
**(F.No.12.02.2020/NCLAT/UR/301**

**In the matter of:**

C. Unnikrishnan ..... Appellant

Versus

The Kerala State Cashew  
Development Corpn. Ltd. .... Respondent

Appearance: Mr. Sarveshwar K., Advocate for the Appellant.

**20.03.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 12.02.2020 and the Office after scrutiny of the Memo of Appeal on 13.02.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 18.02.2020. The Appellant re-filed the Memo of Appeal on 18.03.2020. It is stated in the Interlocutory Application (IA) that pursuant to filing of the Appeal, the Registry had raised 11 defects, which required procurement of details and documents from the Appellant, who resides in Kerala. Hence, there is delay of 27 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing on behalf of the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar